

**Central Administrative Tribunal
Madras Bench**

OA 310/01440/2018

Dated Friday the 26th day of October Two Thousand Eighteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

Subhash Chandra Sinha

C/o. Narcotics Control Bureau

2nd Main Road

Ayapakkam

Chennai 600 077.

.. Applicant

By Advocate **M/s. M. Bhargavi**

Vs.

1. Union of India rep. by
The Secretary
Ministry of Home Affairs
North Block
New Delhi – 110 001.

2. The Director General
Narcotics Control Bureau
West Block – I, Wing No. 5
R.K. Puram, New Delhi – 110 066. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA seeking the following reliefs:

“i. To direct the 1st respondent to dispose the appeal dated 18.04.2016 submitted by the applicant and

ii. To pass such further or other orders”

2. According to the counsel for the applicant, the applicant was imposed with punishment and he has filed appeal dt. 18.04.2016 (Annexure A4) before the first respondent and it is still pending for consideration. The applicant will be satisfied if his appeal is considered and disposed of on merit.

3. In the light of the above submission, OA is disposed of directing the competent authority to dispose of Annexure A4 appeal dt. 18.04.2016 within a period of three months from the date of receipt of copy of this order.

4. OA is disposed of at the admission stage without going into merits of the case.

(T. Jacob)
Member (A)

26.10.2018

(P. Madhavan)
Member(J)

AS